SHRIMATI KANAK MUKHERJEE: Sir, discrimination on the basis of sex is definitely against the Constitution and against all norms . . .

MR. CHAIRMAN: What is your question?

SHRIMATI KANAK MUKHERJEE: So far as I heard the hon. Minister, he said that the employees when they are recruited fully know the rules and regulations. But we are not talking against the rules and regulations. It was said that only beautiful and young women upto 30 years can be recruited as air hostesses. Is it not beneath the dignity of women? Is it not an insult to the women that we observe this discrimination on the basis of sex in this case? And we are protesting against it. Sir, as early as March this year, the air hostesses met some women M.Ps here they wanted to meet the Prime Minister and they submitted a memorandum. But the Prime Minister refused to meet them. May I know what happened to that memorandum in which they had enumerated their demands? Besides discrimination in the retirement age, the air hostesses are deprived of many other facilities, that is, housing facilities, loans, etc. just because of the short duration of their service. May I know what the hon. Minister is thinking of giving equal facilities in all respects to the air hostesses which they are otherwise losing because of short duration of their service? Will the hon. Minister see that the air hostesses also enjoy all the privileges and facilities available to all other women workers and male workers so that all the employees are treated equally especially in view of the fact that this discrimination between the women employees in one way or the other is against the dignity of the women employees?

MR. CHAIRMAN: You have said that before.

SHRIMATI KANAK MUKHERJEE: Will the hon. Minister see to it?

SHRI A. P. SHARMA: I have said earlier that one such air hostess had gone to Madras High Court and the judge of the Madras High Court decided that it was not a question of discrimination and he upheld the decision of the management and . . .

MR. CHAIRMAN: You have said it already.

SHRI A. P. SHARMA: Therefore, question of discrimination does not arise; I need not discuss it further. About the facilities which the hon. lady Member has mentioned, if it is a question of not giving facilities during the service period, definitely we will see whether there is any discrimination in this respect but if her intention is to ask for facilities after retirement, I do not think anybody can do that.

MR. CHAIRMAN: Next question.

सरकारी अधिकारियों की पत्नियों द्वारा जीवन बीमा निगम के एजेंसी कार्य का किया जाना

*103. श्री लाखन सिंह :†
श्री जगदीश प्रसाद माथुर :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 14 सितम्बर, 1980 के "हिन्दुस्तान टाइम्स" में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि दिल्ली में रक्षा मंत्रालय के क्रय विभाग और आयकर, उत्पादन-कर आदि विभागों में तैनात लगभग 100 सरकारी अधिकारियों की पत्नियां और सम्बन्धी जीवन बीमा निगम को प्रत्येक महीने लगभग 50 लाख रुपए के प्रीमियम का कारोबार देते हैं; और

(ख) यदि हां, तो क्या सरकार ने इस मामले के बारे में कोई कार्यवाही की है या करने का विचार रखती है ?

†The question was actually asked on the floor of the House by Shri Lakhan Singh.

†[Life Insurance Corporation agency work done by wives of Government Officers

*103 SHRI LAKHAN SINGH:†
SHRI JAGDISH PRASAD MATHUR:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news item published in "The Hindustan Times" dated the 14th September, 1980 to the effect that the wives and relatives of about 100 Government Officers posted in Delhi in the Purchase Department of the Ministry of Defence and in the Departments of Income tax, Excise, etc., give a business the premium of which amounts to about rupees fifty lakhs to the Life Insurance Corporation every month; and

(b) if so, whether Government have taken or propose to take any action in the matter?]

THE DEPUTY MINISTER IN THE MINITRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) The attention of Government has been drawn to the news item published in the 'Hindustan Times' dated 14th September, 1980 regarding wives and relatives of Government servants being agents of the Life Insurance Corporation of India. However, since the Life Insurance Corporation of India does not maintain separate data relating to life insurance agents, who happen to be wives and relatives of Government servants, the basis of the figures of agents and premium income mentioned in the news item is not known.

†[ ] English translation.

2. The Conduct Rules for Government servants provide that no Government servant shall, except with the previous sanction of the Government, engage directly or indirectly in any trade or business or undertake any other employment, and the Rules further provide that canvassing by a Government servant in support of the business of insurance agency etc., owned or managed by his wife or any other member of his family shall be deemed to be a breach of the foregoing provision. The Rules also require every Government servant to report to Government if any member of his family is engaged in a trade or business or owns or manages an insurance agency. Further in order to effectively deal with such cases, the Life Insurance Corporation of India has since issued instructions to the effect that:—

(i) no insurance agency should be granted to a Government servant of his/her spouse, and

(ii) if the existence of such an agency is detected, steps should be taken to terminate that agency,

unless in any of the above two cases, the authorities have specifically permitted the Government servant or his spouse, as the case may be, to take up the agency. The LIC will also inform the Government Department concerned in case such agencies are detected so that suitable action can be taken against the employee.

3. In case any specific instances of misuse of authority are brought to the notice of Government, appropriate action will be taken both by the Life Insurance Corporation of India and the Department concerned.

†[वित्त मंत्रालय मे उपमंत्री (श्री मगनभाई बारोट) : (क) और (ख) एक विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) सरकार का ध्यान दिनांक 14 सितम्बर, 1980 के 'हिन्दुस्तान

†[ ] Hindi translation.

टाइम्स' के अंक में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि सरकारी कर्मचारियों की पत्नियां और सम्बन्धी भारतीय जीवन बीमा निगम के एजेंट के रूप में काम करते हैं। चूंकि भारतीय जीवन बीमा निगम के पास उन सरकारी कर्मचारियों की पत्नियों और सम्बन्धियों के सम्बन्ध में अलग से कोई आंकड़े नहीं हैं जो जीवन बीमा के एजेंट हैं, इसलिए प्रकाशित समाचार में उल्लिखित एजेंटों और प्रीमियम आय के आंकड़ों के आधार का कुछ पता नहीं चल सकता।

सरकारी कर्मचारियों के लिए आचरण नियमों में यह व्यवस्था है कि कोई भी सरकारी कर्मचारी सरकार की पूर्वानुमति के बिना प्रत्यक्ष या अप्रत्यक्ष रूप से कोई व्यापार अथवा व्यवसाय नहीं करेगा या कोई अन्य नौकरी नहीं करेगा तथा इसके अलावा उक्त नियमों में यह भी व्यवस्था है कि सरकारी कर्मचारी द्वारा ऐसी किसी बीमा एजेंसी आदि के कारबार में सहायता के लिए प्रचार करना जो उसकी पत्नी या उसके परिवार के किसी अन्य सदस्य की हो या जिसका प्रबन्ध उसकी पत्नी या उसके परिवार के किसी अन्य सदस्य के अधीन हो, तो ऐसा करना उपर्युक्त व्यवस्थाओं का उल्लंघन करना माना जाएगा। आचरण नियमों में यह भी अपेक्षा की गई है कि प्रत्येक सरकारी कर्मचारी को चाहिये कि यदि उसके परिवार का कोई सदस्य किसी व्यापार अथवा व्यवसाय में लगा हुआ हो अथवा उसके पास कोई बीमा एजेंसी हो अथवा वह उसका प्रबन्धक हो तो कर्मचारी को इसकी सूचना सरकार को दे। इसके अलावा ऐसे मामलों में कारगर ढंग से कार्रवाई करने के उद्देश्य से भारतीय जीवन बीमा निगम ने इस सम्बन्ध में जब तक कि निम्नलिखित दोनों अवस्थाओं में से किसी एक में प्राधिकारियों ने विशेष रूप से सरकारी कर्मचारी अथवा उसकी पत्नी/उस के पति को, जो भी स्थिति हो, एजेंसी लेने की अनुमति न दे दी हो; ये अनुदेश जारी किए हैं :—

(i) किसी सरकारी कर्मचारी अथवा उसकी पत्नी/उसके पति को कोई बीमा एजेंसी न दी जाए और

(ii) यदि ऐसी किसी एजेंसी का पता चले तो उसे समाप्त करने के लिए कदम उठाये जायें।

जीवन बीमा निगम ऐसी एजेंसियों का पता लगाने पर सम्बन्धित सरकारी विभाग को भी सूचना देगा ताकि कर्मचारी के विरुद्ध उपयुक्त कार्रवाई की जा सके।

यदि सरकार के ध्यान में पद के दुरुपयोग का कोई खास मामला लाया जाएगा तो भारतीय जीवन बीमा निगम और सम्बन्धित विभाग द्वारा उपयुक्त कार्रवाई की जाएगी।]

श्री लाखन सिंह : मंत्री जी ने इस महत्वपूर्ण प्रश्न का उत्तर बड़े गोलमाल ढंग से दिया है कि चूंकि भारतीय जीवन बीमा निगम के पास उन सरकारी कर्मचारियों की पत्नियों के और सम्बन्धियों के सम्बन्ध में अलग से कोई आंकड़े नहीं हैं जो जीवन बीमा के एजेंट हैं, इसलिए प्रकाशित समाचार में उल्लिखित एजेंटों और प्रीमियम आय के आंकड़ों के आधार का कुछ पता नहीं चल सकता। अध्यक्ष जी, मैं मंत्री जी से जानना चाहूंगा कि क्या एजेंट बनने से पहले जीवन बीमा निगम कोई सर्टिफिकेट देता है और उसकी रजिस्ट्री होती है या नहीं? यदि रजिस्ट्री होती है तो आंकड़े देखकर बताने में या उसकी खोज करने में कोई परेशानी नहीं होनी चाहिये। यह बताया नहीं गया इसका कारण क्या है? नम्बर दो, आपके उच्च पदाधिकारी चाहे वे आय कर विभाग में हों या रक्षा उत्पादन विभाग में हों या बिक्री कर विभाग में हों या अन्य विभागों में हों जिनकी पत्नियां यह धंधा करती हैं

उनके माध्यम से जो करवंचना हो रही है, टैक्स इवेजन हो रहा है, तो पिछले तीन वर्ष में ऐसा टैक्स इवेजन कितना हुआ है इस पर वे प्रकाश डालें । दूसरी बात, एजेंट बनने से पहले क्या किसी के लिए कोई एजूकेशनल क्वालिफिकेशन जरूरी होती है ? यदि हां, तो क्या मंत्री जी बताने की कृपा करेंगे कि जीवन बीमा निगम ने उन अधिकारियों की पत्नियो को एजेंट बनने के लिए सर्टिफिकेट दिये हैं जिनकी एजूकेशनल क्वालिफिकेशन बहुत लो है, बहुत कम है ? मैं चाहता हूं कि इन बातों के बारे में मंत्री जी विस्तार से बताये ।

SHRI MAGANBHAI BAROT: Sir, as far as the question of collecting information is concerned, the hon. Member has asked why it has not been given. I can assure the hon. Member that a circular has been issued by the Chairman to all the Branches and to the Managers to provide the necessary information after this report appeared in the newspapers. Further, another hon. Member of this House wrote and in a recent reply to him also, it was informed that all this information will be collected and, Sir, two directions have been given; the LIC itself has taken a decision that where the informations are of a suppressive nature and where it has not been brought to the notice that the husband or the father is in service, the LIC will take suitable action so far as the agency is concerned; secondly, so far as the husband or the father is concerned, whose relative is employed and is a Government employee, the respective department shall be informed to take suitable action under the discipline and conduct rules.

श्री जगदीश प्रसाद माथुर : बेनामी का सवाल इसलिए उठता है कि कुछ लोग वास्तव में काम नहीं करते और अपने पति या अपने भाई या पिता के प्रभाव से अनुचित फायदा उठाते हैं । यह बेनामी का मतलब है । अधिकारियों की बात आपने अवश्य कह दी और शायद इससे रोकथाम का कुछ हल निकले लेकिन मैं कहना चाहता हूं कि जो सरकारी अधिकारी है उनके अलावा भी कुछ लोग ऐसे हैं, जैसे मंत्री हैं, पार्लियामेंट के मेम्बर हैं, उनकी पत्नियां हैं । मैं नाम नहीं लेता लेकिन यहां भी कुछ मंत्री मुझे सामने दिखायी दे रहे हैं जो इस घेरे में हैं और पहले भी थे और अभी भी है । मै उदाहरण देता हूं, आप लोग नाराज न हों । श्रीमती सोनिया गांधी हैं, व इन्श्योरेंस एजेंट है, उन्होंने इंश्योरेंस करायी [illegible] इंश्योरेंस करती है वे प्रधान मंत्री के लड़के की पत्नी होने के कारण ही कर पाती है . . .

(*Interruptions*)

MR. CHAIRMAN: She cannot defend herself here. (*Interruptions*).

SHRI JAGDISH PRASAD MATHUR: This is a relevant question. I am asking a very valid question. *Interruptions*). वे राजनीतिक नेता की वधू हैं । मैं नाम नही लेता हू, राजीव गांधी गवर्नमेंट सर्वेन्ट हैं, उनकी व पत्नी हैं । गवर्नमेंट सर्वेन्ट भी हैं . . . (*Interruptions*) राजीव गांधी जी की पत्नी सोनिया गांधी हैं । (*Interruptions*)

श्री कलराज मिश्र : आपको जवाब देने की जरूरत नहीं है, मंत्री जी जवाब दे देंगे ।

श्री जगदीश प्रसाद माथुर : राजीव गाधी की पत्नी सोनिया गांधी हैं । राजीव गांधी एयर इंडिया के पायलट आफिसर हैं । (*Interruptions*). श्री संजय गांधी की कई इंश्योरेंस पालिसी थीं जिनमें एक का भुगतान किया गया है । मै पूछना चाहता हूं कि बाकी की जो उनकी इंश्योरेंस पालिसीज हैं वह किन एजेंटों के द्वारा की गई थीं क्योंकि मेरी

जानकारी के अनुसार वह एजेन्ट उनके खानदान के है अथवा उनके उनसे अन्य व्यापारिक सम्बन्ध भी हैं, इस प्रकार के भ्रष्टाचार को, जो लाइफ इंश्योरेंस कारपोरेशन मे हो रहा है, रोकने के लिए आप क्या कर रहे हैं, यह मेरा सवाल है।... (*Interruptions*)

श्री जे० के० जैन : चेयरमैन साहब, इस प्रकार के प्रश्न नही पूछे जाने चाहियें। मैं आपसे निवेदन करूंगा कि इस प्रकार के प्रश्नों को यहां पर पूछने की इजाजत न दी जाय। यह प्रश्न राजनीति से प्रेरित प्रश्न है। जिस प्रकार से सदस्य महोदय सवाल उठा रहे हैं, इस प्रकार के प्रश्नों की इजाजत नहीं दी जाए... (*Interruptions*)

श्री रामानन्द यादव : सभापति जी, मेरा कहना है कि... (*Interruptions*)

SHRI MAGANBHAI BAROT: Sir, the hon. Member, in my opinion, has asked an irrelevant question. This is point number one. (*Interruptions*). Listen to me.

SHRI JAGDISH PRASAD MATHUR: It is a relevant question.

SHRI MAGANBHAI BAROT: The main question is about the Government officers and let the hon. Member at least have the minimum knowledge that Shri Rajiv Gandhi is not a Government officer. So, the question asked by the hon. Member is irrelevant. Why is he asking an irrelevant question when it relates to the Government servants only?

SHRI JAGDISH PRASAD MATHUR: I think the Minister has little knowledge. All the pilots and co-pilots are Government servants. All the employees of the public sector are equal to Government servants.

MR. CHAIRMAN: Either you accept his answer or you do not accept. (*Interruptions*).

SHRI JAGDISH PRASAD MATHUR: All the Corporations are government bodies and these Corporations are applying the same Government rules. The employees of the various Corporations are governed by these rules and they apply to Shri Rajiv Gandhi also.

SHRI MAGANBHAI BAROT: Again the hon. Member is trying to ask an irrelevant question.

MR. CHAIRMAN: Mr. Mathur, please sit down, I am speaking. Listen to the question. It says:

> "Whether Government's attention has been drawn to the news item published in 'The Hindustan Times' dated the 14th September, 1980, to the effect that the wives and relatives of about 100 Government Officers posted in Delhi in the Purchase Department . . ."

(*Interruptions*) Just a minute.

> ". . .of the Ministry of Defence and in the Departments of Income-tax, Excise, etc., . . ."

(*Interruptions*). I am very sorry, Mr. Rameshwar Singh. (*Interruptions*). Don't record anything of Mr. Rameshwar Singh. So long as I am standing, I am in possession of the House, I am very sorry.

> " . . .give a business the premium of which amounts to about rupees fifty lakhs to the Life Insurance Corporation every month"

The question relates to the Government officers. (*Interruptions*). Again I say, do not record anythihg, so long as I am standing, except what I am saying. I am ruling on this that anybody who is employed by Indian Airlines Corporation is not a Government servant. (*Interruptions*) There is a difference between holding an office of profit in a Corporation which is a State-aided Corporation and the Government servant.

Question Hour is over.

12.00 Noon

श्री जे० के० जैन : मिस्टर माथुर ने जो बात पूछी हैं, मैं चाहता हूं आप उसे कार्यवाई से निकलवा दें (*Interruptions*).

SHRI PILOO MODY: I congratulate you, Sir, for having conducted the Question Hour for full 60 minutes today. Today is the first day that at 12 o'clock, the Question Hour was declared over. It is normally at 11.58 or 11.59. (*Interruptions*).

MR. CHAIRMAN: Mr. Piloo Mody, if a little conservation in time is not made, you will probably stretch the Question Hour. Question Hour is over.

SHRI A. P. SHARMA: In view of your ruling, the remark of Mr. Mathur regarding Rajiv Gandhi should be expunged.

SHRI MAGANBHAI BAROT: Sir, Rule 47 says . . . (*Interruptions*).

SHRI ARVIND GANESH KULKARNI: Sir, I am on a point of order.

(*Interruptions*).

MR. CHAIRMAN: Just a minute. I did not hear you.

SHRI A. P. SHARMA: Sir, you have given a ruling just now. In view of your ruling, Mr. Mathur's remarks regarding Rajiv Gandhi and Sonia should be expunged because he is not a Government servant.

SHRI PILOO MODY: No, never. (*Interruptions*).

MR. CHAIRMAN: Expunction, I shall consider.

SHRI ARVIND GANESH KULKARNI: Sir, I am on a point of order. Why don't you listen to me?

MR. CHAIRMAN: I can't be hearing you all the time. (*Interruptions*) I am sorry there is no point of order during Question Hour.

SHRI ARVIND GANESH KULKARNI: You have said "Question Hour is over".

MR. CHAIRMAN: I am sory. No point of order during Question Hour.

WRITTEN ANSWERS TO QUESTIONS

Promotion of UDCs in I.T. Deptt. Delhi

*104. SHRI NAND KISHORE BHATT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Board of Direct Taxes has imposed a ban on further promotions from the disputed Seniority List of Upper Division Clerks of the Income-tax Department, Delhi;

(b) whether it is also a fact that the Commissioner of Income-tax, Delhi-I, has promoted 26 Headclerks from the disputed Seniority List of UDCs of the Delhi charge of the Income-tax Department in spite of the ban; and

(c) if so, whether Goernment have since withdrawn the orders passed after the imposition of the ban; if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) The Central Board of Direct Taxes has issued instructions to keep promotions pending till rectification of the Upper Division Clerks' Seniority List.

(b) Promotion orders passed by the Commissioner of Income-tax, Delhi-I, in respect of the 26 Head Clerks from the disputed Seniority List of Upper Division Clerks of Delhi Charge, were not in violation of the instructions issued by the Central Board of Direct Taxes.

(c) Question does not arise.

Export of Gold Jewellery

*105. SHRI RAM BHAGAT PASWAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have finalised a new scheme for the export of gold jewellry; and